

RAJYA SABHA

Thursday, the 18th March, 2021/ 27 Phalguna, 1942 (Saka)

*The House met at eleven of the clock,
MR.CHAIRMAN in the Chair.*

PAPERS LAID ON THE TABLE

- I. Notifications of the Ministry of Law and Justice**
- II. Report and Accounts (2017-18) of the National Judicial Academy, Bhopal and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of my senior colleague, Shri Ravi Shankar Prasad, I lay on the Table:—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Law and Justice (Legislative Department), under sub-section (6) of Section 8A of the Representation of the People Act, 1950, along with Delay Statement:—

- (1) S.O. 903 (E), dated the 28th February, 2020, rescinding the Notification No. S.O. 283 (E), dated the 8th February, 2008.
- (2) S.O. 904 (E), dated the 28th February, 2020, rescinding the Notification No. S.O. 284 (E), dated the 8th February, 2008.
- (3) S.O. 905 (E), dated the 28th February, 2020, rescinding the Notification No. S.O. 286 (E), dated the 8th February, 2008.
- (4) S.O. 906 (E), dated the 28th February, 2020, rescinding the Notification No. S.O. 285 (E), dated the 8th February, 2008.

[Placed in Library. For (1) to (4) See No. LT-2939/17/21]

(ii) A copy (in English and Hindi) of the Ministry of Law and Justice (Legislative Department) Notification No. S.O. 1964 (E), dated the 19th June, 2020, publishing Conduct of Elections (Amendment) Rules, 2020, under sub-section (3) of Section 169 of the Representation of the People Act, 1951, along with Delay Statement.

[Placed in Library. See No. LT-2938/17/21]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Law and Justice (Department of Legal Affairs), under sub-section (3) of Section 21A of the Commercial Courts Act, 2015, along with Delay Statements:-

- (1) G.S.R. 270 (E), dated the 29th April, 2020, publishing the Commercial Courts (Statistical Data) Amendment Rules, 2020.
- (2) G.S.R. 271 (E), dated the 29th April, 2020, publishing the Commercial Courts (Pre-Institution Mediation and Settlement) Amendment Rules, 2020.

[Placed in Library. For (1) and (2) See No. LT-4290/17/21]

II. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the National Judicial Academy, Bhopal, for the year 2017-18, together with the Auditor's Report on the Accounts.
- (b) Performance Report of the above Academy, for the year 2017-18.

[Placed in Library. See No. LT-3890/17/21]

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

I. Notifications of the Ministry of Textiles

II. Reports and Accounts (2019-20) of various Corporation, Councils, Associations and Institution and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of my colleague, Shrimati Smriti Zubin Irani, I lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Textiles, under Section 13B of the Central Silk Board Act, 1948:-

- (1) S.O. 3813 (E), dated the 26th October, 2020, notifying the nomination of Shri Rajit Ranjan Okhandiar, Member Secretary, Central Silk Board, Bengaluru, to serve as Member of the Central Silk Board for a period of three years w.e.f. 06.11.2020 or till he holds the office, whichever is earlier subject to the provisions of the Act.